

CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

**C.P. No. 063/0122/2019 in
O.A.NO.063/1118/2018**

This 26th day of November, 2019

Coram: Hon'ble Sh. Sanjeev Kaushik, Member (J)

1. Bhajan Singh aged 64 years son of Baba Singh, resident of Dhangu Majra Road, Tehsil Indora, District Kangra (Himachal Pradesh)-174601.
2. Charan Singh aged 64 years son of Wasawa Singh, resident of Nathu Nagar, Gali No. 3, Post Office and Tehsil and District Pathankot-145001.

.....Petitioners

Versus

1. Sanjay Mishra, Secretary, Ministry of Defence, South Block, New Delhi – 110 001.
2. A.D. Raju Kari Garrison Engineer (I) Airforce, Pathankot-145 001.
3. Balbinder Singh Unit Accountant, Garrison Engineer (I), Air Force, Pathankot-145 001.

.....Respondents

Present: Mr. Sanjeev Kumar, proxy counsel for Mr. Munish Puri, counsel for the petitioners
Mr. Sanjay Goyal, counsel for the respondents

ORDER (ORAL)

By MR. SANJEEV KAUSHIK MEMBER (J)

1. Learned counsel representing the respondents, apprises this court, that in compliance of the order dated 25.01.2019 passed by this court, while considering the representation of the petitioners, the respondents have accepted their claim

and have released the part payment of night duty allowance for the years 2013, 2014 and 2015. Learned counsel further states that for the remaining period, the matter is under consideration for release of additional amount. Therefore, he prayed that there is no wilful disobedience of the order of this court and the Contempt Petition be closed.

2. In view of the statement made by the learned counsel for the respondents, the present CP is closed. Notices stand discharged. Respondents are directed to pay the remaining amount within two months from the date of receipt of a certified copy of this order.
3. If some grievance still subsists, petitioners shall have the liberty to move Execution Application in the relevant behalf.

**(SANJEEV KAUSHIK)
MEMBER(J)**

Dated: 26.11.2019

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